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**BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**

C.P. (I.B) No. 191/9/NCLT/AHM/2018

Coram: **Hon'ble Mr. HARIHAR PRAKASH CHATURVEDI, MEMBER JUDICIAL**

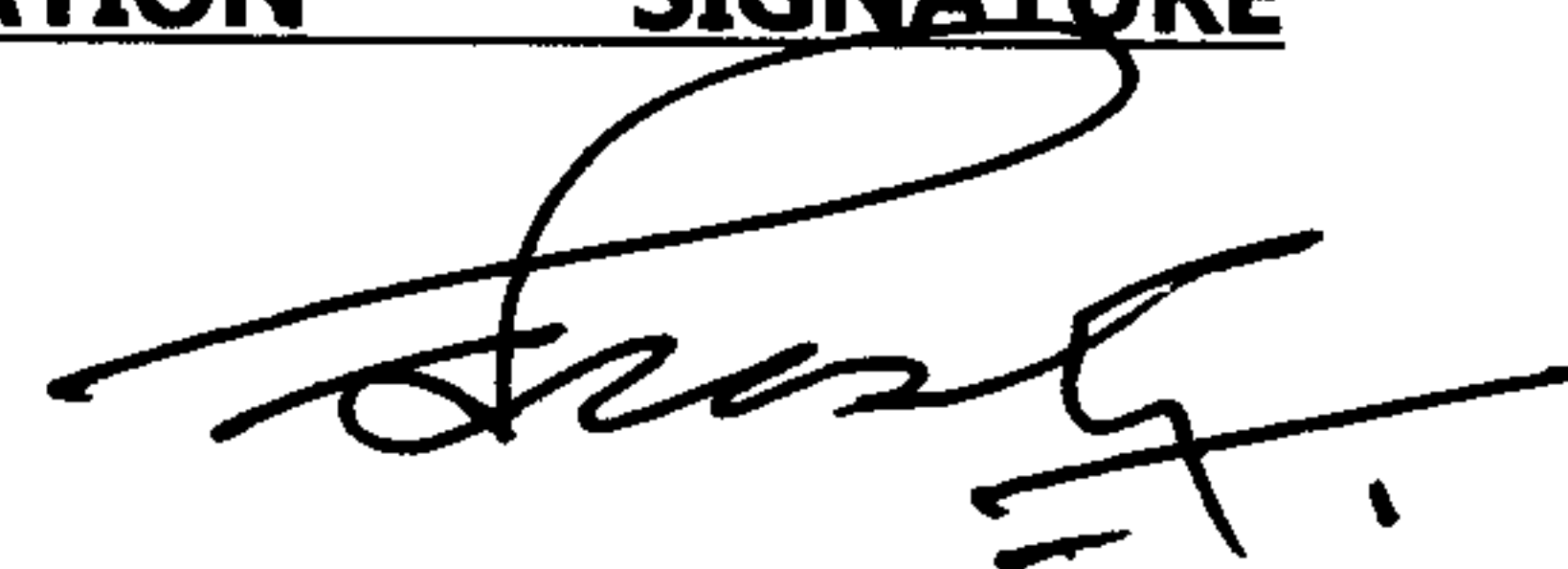
**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 28.05.2018**

Name of the Company: National Oil Well Maintenance Company
V/s.
Essar Oil Ltd.

Section of the Companies Act: Section 9 of the Insolvency and Bankruptcy
Code

S.NO. NAME (CAPITAL LETTERS) DESIGNATION REPRESENTATION SIGNATURE

1. **A N A N D O D A Y A M I S H R A**
A D V O C A T E



2.

ORDER

Advocate Mr. Anandodaya Mishra is present for the Operational Creditor/
Petitioner. None present for Respondent.

On the request of both sides the matter is adjourned on the ground that the settlement
talks are going on.

List the matter on 06.07.2018


**HARIHAR PRAKASH CHATURVEDI
MEMBER JUDICIAL**

Dated this the 28th day of May, 2018.